

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S. VIKRAM SOLAR LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Vikram Solar Limited
2.	Date of incorporation of corporate debtor	02-12-2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata (ROC Kolkata I)
4.	Corporate Identity No. of corporate debtor	L18100WB2005PLC106448
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Biowonder, Unit no. 1102, 11th Floor, 789, Anandapur Main Road, Eastern Metropolitan Bypass, E.K.T Kolkata, Kolkata, West Bengal, India, 700107 Principal Office: The Chambers 8th Floor, 1865, Rajdanga Main Road, E.K.T., Kolkata West Bengal 700107, India
6.	Insolvency commencement date in respect of corporate debtor	12.06.2026 (Order Copy received on 18.06.2026)
7.	Estimated date of closure of insolvency resolution process	09.12.2026 (180 days from ICD)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Tripti Agarwal IBBI/IPA-001/IP-P-02809/2023-24/14316
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 9C, Ekta Residency, 174A Manicktalla Main Road, Kolkata – 700054 E-mail: ip.tripti@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 12, Park Lane, 2nd Floor, Kolkata – 700016 E-mail: ibc.vikramsolar@gmail.com
11.	Last date for submission of claims	02.07.2026 (14 days from 18.06.2026)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Not Applicable



Notice is hereby given that the National Company Law Tribunal, Kolkata Bench in CP(IB)87/KB/2025 has ordered the commencement of a corporate insolvency resolution process of the M/s. Vikram Solar Limited on 12.06.2026 (Order copy received on 18.06.2026).

The creditors of M/s. Vikram Solar Limited, are hereby called upon to submit their claims with proof on or before 02.07.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Tripti Agarwal

Ms. Tripti Agarwal

IBBI Regn.No.: IBBI/IPA-001/IP-P-02809/2023-2024/14316

Interim Resolution Professional

AFA Valid Till: 30.06.2027

Date: 21.06.2026

Place: Kolkata